

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 49/RP/2022  
in  
Petition No. 365/GT/2020**

Subject : Petition for review of order dated 30.9.2022 in Petition No. 365/GT / 2020 for truing up of annual fixed charges for control period 2014-19 of NLCIL Thermal Power Station-I Expansion Units I & II.

Petitioner : NLC India Limited

Respondents : TANGEDCO and 8 others

Date of Hearing : **27.4.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL  
Shri Rakesh Pandey, Advocate, NLCIL  
Shri A. Srinivasan, NLCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

During the hearing, the learned counsel for the Review Petitioner submitted that there are errors apparent on the face of record in order dated 30.9.2022 in respect of following issues:

- (a) *Non-consideration of landed price of lignite for computation of interest on working capital;*
- (b) *Disallowance of Personnel charges in water charges;*
- (c) *Disallowance of additional capitalization for:*
  - (i) *High-pressure heater;*
  - (ii) *EMS monitoring system;*
  - (iii) *Fire extinguisher;*
  - (iv) *RCC sewage treatment plant;*
  - (v) *IR HD fixed camera/surveillance camera; and*
  - (vi) *RCC road from fire station to silo.*
- (d) *Linking Compensatory Allowance in the evaluation of additional capitalization.*

Accordingly, the learned counsel for the Review Petitioner made detailed submissions and prayed that the error apparent on the face of the order may be reviewed. At the request of the learned counsel, the Review Petitioner was permitted to file its written submissions (not exceeding three pages) in the matter.



2. The learned counsel for Respondent TANGEDCO, circulated a short note of arguments and made detailed oral submissions in the matter. He also contended that review cannot be an appeal in disguise as the Review Petitioner has raised issues on merits. At the request of the learned counsel, the Respondent was permitted to upload the note of arguments.

3. The Commission, permitted the parties to file their submissions on or before **31.5.2023**. Subject to this, order in the petition was reserved.

**By order of the Commission**

Sd/-  
**(B. Sreekumar)**  
**Joint Chief (Law)**

